(c) what changes, if any, have taken place in the capital structure and shareholding of the Company since the merger of the Indian Iron with Steel Corporation of Bengal by an Act of Parliament in 1952?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The issued and subscribed capital of the company amount to Rs. 27,58,13,380/- represented by 2,48,81,798 equity shares of Rs. 10/- each and 2,69,954 preference shares of Rs. 100/- each.

(b) and (c). According to the distribution of shareholdings as on the 4th September, 1968 the total number of shareholders in the equity capital was 14,138 and the total number of equity shares 2,48,81,798 of Rs. 10/- each. The names of shareholders together with their holdings are contained in the Annual Returns which the company tiles with the Registrar of Companies, Calcutta. These returns are available for inspection under Section 610 of the Companies Act, 1956. The shares of the Company are quoted on Stock Exchanges and there had been frequent dealings in the shares since 1952. Compilation of the names of shareholders and their shareholdings together with changes therein during the last 17 years will involve considerable labour and time which will be disproportionate to the results to be achieved.

IMPACT OF UNIFORM PRICE OF CEMENT ON PRODUCERS

5148. SHRI P. GOPALAN : SHRI K. RAMANI : SHRI VISHWANATHA MENON : SHRI P. RAMAMURTI :

Will the Minister of INDUSTRIAL DE-VELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the reason why a uniform price of Rs. 100/- was adopted for a period of 8.1/2 months only, as on decontrol from the 1st January, 1970 there will be no question of a uniform price in a decontrolled economy;

(b) whether the adoption of Rs. 100/as a uniform price for all producers gives additional and undue benefit to producers in the higher to lowest tier which includes the big groups of ACC, Sahu Jains and Dalmias without reference to their cost of pro duction; and

(c) if so, how much and Government's justifications therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The attention of the Hon'ble Member is invited to the statement made by me in the Lok Sabha on the 14th April, 1969.

(b) Government are not aware of any undue benefit accruing to the producers by the adoption of the uniform price.

(c) Does not arise.

PRODUCTION AND CONSUMPTION OF CEMENT

5149. SHRI MOHAMMAD ISMAIL : SHRI SATYA NARAIN SINGH : SHRIMATI SUSEELA GOPALAN : SHRI K. RAMANI :

Will the Minister of INDUSTRIAL DE-VELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the cement consumption in the country during the first six months of 1969 stood at 6.6 million tonnes without taking into account exports and that even during this period there were serious reports of shortage in the States of Assam, West Bengal, Bihar, U.P., Punjab and Haryana and that on this basis the demand for this year will be at least 14 million tonnes;

(b) whether it is also a fact that the ultimate capacity at the end of this year will be about 15.1 million tonnes only which can hardly yield at the best of conditions about 13.4 million tonnes;

(c) whether it is further a fact that the total clinker stock in all the factories in the country stood at 9.13 lakh tonnes at the end of July, 1969 which is 3 weeks production only;

(d) whether, on the basis of the above, the current year is bound to end in deficit; and

(c) if so, how far is the cement decontrol justified on the assumption that supply position is easy ?